The Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) Amendment Act, 1991

Act 16 of 1991

Keyword(s):
Cultivating Tenant, Landlord, Pay, Tenants Protection Act

Amendment appended: 25 of 1991
The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 26th February 1991 and is hereby published for general information:—

ACT No. 16 OF 1991,

An Act to amend the Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) Act, 1990.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) Amendment Act, 1991.

(2) It shall be deemed to have come into force on the 10th day of October 1990.

2. In section 4 of the Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) Act, 1990 (hereinafter referred to as the principal Act), in sub-section (1), for the expression “two months”, the expression “four months” shall be substituted.

3. In section 5 of the principal Act, in sub-section (3), in clause (ii), for the expression “one-fourth of the arrears of rent”, the expression “any such arrears of rent” shall be substituted.

4. (1) The Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) Amendment Ordinance, 1990, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor.)

P. Jeyasinh Peter,
Secretary to Government, Law Department.
Part IV—Section 2

Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 7th August 1991 and is hereby published for general information:—


An Act further to amend the Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) Act, 1990.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) Second Amendment Act, 1991.

(2) It shall be deemed to have come into force on the 30th day of April 1991.

2. In section 5 of the Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) Act, 1990 (hereinafter referred to as the principal Act), in sub-section (3), for the expression "thirty days", the expression "four months" shall be substituted.

3. In section 7 of the principal Act, in sub-section (3), for the expression "thirty days", the expression "four months" shall be substituted.

4. (1) The Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) Second Amendment Ordinance, 1991, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

P. JEYASINGH PETER,
Secretary to Government, Law Department.

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